

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)..... of 2015
(CC No.19911/2011)

(Arising out of impugned final judgment and order dated 09/11/2010
in SA No. 697/2003 passed by the High Court of Judicature at
Allahabad)

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

MOTI LAL

Respondent(s)

(With appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP and office report)

Date : 12/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Anuvrat Sharma, Adv. (Not present)

For Respondent(s)

UPON perusing papers the Court made the following
O R D E R

Delay condoned.

Leave granted.

There shall be stay of the operation of the impugned
judgment.

(Anita Malhotra)
Court Master

(Sneh Bala Mehra)
Assistant Registrar